NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.192/7/HDB/2017
NAME OF THE COMPANY	Amrit Jal Ventures Pvt Limited
NAME OF THE PETITIONER(S)	SEW Infrastructure Ltd
NAME OF THE RESPONDENT(S)	Amrit Jal Ventures Pvt Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Designation	E-mail & Telephone No.	Signature
1 Couns of	90400 98289	
Son Co Co TV Seq	1098023201	
Counsel	0050757122	W.C. a.k
	sed counsel	sd course 9848028289

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Swinom	Coursel	9848261589	marand

Heard Dr P.V. Amarnadha Prasad and Shri K. Suresh Kumar Learned Counsels for the Petitioner and Shri S. Sriram, Learned Counsel for the Respondent.

The Learned Counsel for the Respondent submit that there is an Arbitration Clause available in the impugned agreement and in pursuant to this there is an arbitration case which is pending before Hon'ble High Court and he wanted to file appropriate CA giving details of the same and thus, he requested short time. The Ld. Counsel for the Respondent is permitted to file the same. Post the case on 22.01.2018

Member (T)

Member (J)